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3. It was reported in the News-paper that in the last 15 years, ex-officials of Noida authority left, 180.97 acres of land valued at Rs. 200 crores, vacant as Lai Dora land and the investigation of this scam was buried in the files of Govt. of Uttar Pradesh since 1990.
4. It has been reported in the Newspaper that Residential plots have been allotted to influential persons and high officials, at prime position by Noida.

The matter has been investigated by Commissioner, Directorate of Land Acquisition, Revenue Council which submitted a Fact Finding Report to the State Govt. in the year 1994 on the basis of this report an Enquiry Committee has been constituted under Commissioner and Director (Land Acquisition) which is yet to submit the report.

The State Government has ordered an enquiry in the matter.

#### STATEMENT-II

##### Ghaziabad Development Authority

1. Complaint against Shri Rajendra Singh, Clerk was received to the effect that he had misrepresented as submitted incorrect report and thereby caused reallocation of one house which was already allotted in favour of the complainant and was illegally cancelled.
2. Complaint regarding irregularity in draw of lots for allotment of plots was received.
3. Complaint regarding irregularity in sanction of building plan was received.
4. Complaint was received on telephone that a file of Commercial Section has been misplaced by the Clerk who was dealing the same.

He was placed under suspension and charge-sheeted. Enquiry is pending.

Shri Rajeev Kumar Goyal, Asstt. Programmer, responsible for the said irregularity has been suspended and enquiry is pending consideration.

Shri Om Dutt Tiwari, Amin, Shri Manoj Kumar Tiwari Junior Engineer, Shri B.M. Goyal, Asstt. Engineer and Shri Devendra Kumar Sharma, Asstt. Engineer who were found responsible for incorrect report regarding land use were suspended and enquiry was ordered. Two annual increments have been stopped as punishment in respect of Shri Manoj Kumar Tiwari and adverse entry has been recorded. Similarly, two increments in respect of Shri Om Dutt Tiwari have been stopped with adverse entry. So far as Shri B.M. Goyal and Shri Devendra Kumar Sharma are concerned, the matter has been referred to the State Government for appropriate action in departmental proceedings.

On receipt of the complaint, an FIR was lodged against Shri Anil Kumar Tyagi, Clerk who was dealing with the said file. He was also placed under suspension and enquiry has been ordered which is pending investigation.

#### Grade-I Officers of CSS

3860. SHRI DINSHA PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the Grade-I Officers of Central Secretariat Service eligible for promotion as Deputy Secretary are stagnating without promotion, even after putting in more than ten years service;

(b) if so, the reasons therefor; and

(c) the time by which the panels for the last three years are proposed to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). On account of ongoing litigations in the Central Administrative Tribunal/Supreme Court since 1987, regarding the seniority of

Officers in the Section Officer's grade, it has not been possible to make regular appointments to the Under Secretary's grade and, consequently, it has not been possible to bring out the Selection Grade Select List (Deputy Secretary's grade). Action for holding of the Departmental Promotion Committee Meetings for effecting promotion to the Under Secretary's grade has been initiated with the Union Public Service Commission.

#### Indian Oil Corporation

3861. DR. ARUN KUMAR SARMA : Will the PRIME MINISTER be pleased to state :

(a) the number of locations of regional offices (Marketing division) of Indian Oil Corporation functioning at present;

(b) the category-wise number of Officers and other staff posted in each of these regional offices;

(c) whether the regional office in Guwahati is having a skeleton staff only as compared to the other regional office;

(d) if so, the details thereof and the reasons therefor;

(e) whether there is any proposal to upgrade the regional office at Guwahati at par with other regional office; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) There are four Regional Offices in Marketing Division of Indian Oil Corporation Ltd. functioning presently, one each in Delhi, Calcutta, Mumbai and Chennai.

(b)	Northern Region	Eastern Region	Western Region	Southern Region
	Delhi	Calcutta	Mumbai	Chennai
Officers	298	268	244	228
Staff	495	506	481	384

(c) to (f). IOC Marketing Division does not have any Regional Office at Guwahati. It has a Divisional Office there, which is under the jurisdiction of IOC's Eastern Regional Office. The Corporation has initiated action plan to convert its Divisional Offices in various States Capitals as Empowered Divisional Offices (EDO). Process has already begun for setting up full-fledged Empowered Divisional Office at Guwahati also encompassing the entire North East Region with an ultimate aim of rendering better and efficient customer services.

#### Unauthorised Construction

3862. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : Will the PRIME MINISTER be pleased to state :

(a) whether a number of senior politicians/bureaucrats are indulging in large scale unauthorised construction in Masjid Moth Village (near Uday Park);

(b) whether any study has been conducted in the ownership rights of such buildings, if so the details thereof; and

(c) the action, the Government plan to take for removal of the unauthorised buildings there?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) The Municipal Corporation of Delhi have reported that no such cases have come to their notice involving the politicians, bureaucrats in Masjid Moth Village (near Uday Park).

(c) As and when unauthorised construction is detected/reported, action is taken by the Municipal Corporation of Delhi under D.M.C. Act.

#### Power Tariff for Agriculture Sector

3863. SHRI JAOCHIM BAXLA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to impose a minimum tariff on power supplied to the farm sector;

(b) if so, the details thereof and the reasons therefor;

(c) whether consensus has emerged among the planners, policy makers and State Governments; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (d). Chief Ministers Conference on Power held on 16th October, 1996 to deliberate upon the important issues in the power sector and draw up an Action Plan for bringing about improvement in the sector which *inter-alia*, includes sector reforms, performance of utilities, tariff rationalisation including agricultural tariff etc. The Action Plan would need to be finalised based on the various suggestions of the Chief Ministers/Energy Ministers.

#### Transfer of Flats

3864. SHRI R. SAMBASIVA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether houses have been transferred to the Lok Sabha Secretariat pool since 1987;